

IN THE INCOME TAX APPELLATE TRIBUNAL
PATNA BENCH, Virtual Court at KOLKATA

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Sanjay Garg, Judicial Member)

I.T.A. Nos. 72 to 76/Pat/2017
Assessment Years: 2004-05 to 2008-09

Bihar School Examination Board.....Appellant
[PAN: AAALB 0830 D]

Vs.

DCIT, Circle-1, Patna.....Respondent

I.T.A. No. 77/Pat/2017
Assessment Year: 2009-10

Bihar School Examination Board.....Appellant
[PAN: AAALB 0830 D]

Vs.

ACIT, Circle-1, Patna.....Respondent

Appearances by:

None appeared on behalf of the Assessee.

Sh. Vijay Kr. Singh, CIT, appeared on behalf of the Revenue.

Date of concluding the hearing : February 12th, 2021

Date of pronouncing the order : March 24th, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw its appeals in ITA Nos. 72 to 77/Pat/2017 as it has availed the scheme under "Vivad Se Vishwas Act, 2020" vide its application dated 27.01.2021. The assessee states that it has been granted certificate by the designated authority in Form No.-3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of the assessee and dismiss these appeals as withdrawn.

Kolkata, the 24th March, 2021.

Sd/-
[Sanjay Garg]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 24.03.2021

Bidhan (P.S.)

Copy of the order forwarded to:

1. **Bihar School Examination Board, Sinha Library Road, Patna-800 017.**
2. **DCIT, Circle-1, Patna.**
3. **ACIT, Circle-1, Patna.**
4. CIT(A)
5. CIT-
6. CIT(DR)

True copy

By order

Private Secretary
ITAT, Kolkata Benches